

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

89/241-242/ND/2018

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**DR. DEEPTI MUKESH
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.03.2019.**

**NAME OF THE COMPANY: Mr Rahul Gupta V/s. M/s. Cats Eye Collections
Pvt. Ltd. & Ors.**

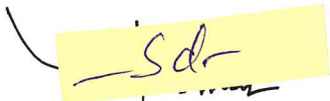
SECTION OF THE COMPANIES ACT: U/s. 7 of IBC Code, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

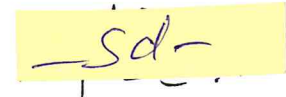
Present: Ms. Swaralipi Deb Roy, Advocate for the Petitioner.
Ms. Pooja Saigal, Advocate for the Respondent.

ORDER

Ld. counsel for the applicant states that rejoinder is ready and seeks time to file the same. Let rejoinder be filed within one week with a copy in advance to the other side. Fix it for final hearing on 22.05.2019.



**(Dr. V.K. Subburaj)
Member (T)**



**(Dr. Deepti Mukesh)
Member (J)**